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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 105/2026**

VIVEK ANAND OBEROI

.....Plaintiff

Through: Ms. Sana Raees Khan, Mr. Pranay
Chitale, Mr. Udayvir Rana, Mr. Aditya
Dutta and Mr. Dhawesh Pahuja,
Advocates.

versus

COLLECTOR BAZAR & ORS.

.....Defendants

Through: None.

CORAM:

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

% **05.02.2026**

**I.A. 3123/2026(Seeking discovery production and inspection of
defendants documents)**

1. This application has been filed by the plaintiff under Order XI Rules 1, 3 and 5 of the Code of Civil Procedure , 1908 (hereinafter referred to as “CPC”) as amended by the Commercial Courts Act, 2015 (hereinafter referred to as “CC Act”) read with Section 151 of CPC, seeking discovery, production and inspection of the defendants’ documents.

2. Issue Notice.

3. Let the reply to the application be filed within a period of four weeks from date. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.



I.A. 3124/2026 (Additional documents)

4. The present application has been filed on behalf of the plaintiff under Order XI Rule 1(4) of CPC as applicable to commercial suits under the CC Act seeking leave to place on record additional documents.

5. The plaintiff is permitted to file additional documents in accordance with the provisions of the CC Act and the Delhi High Court (Original Side) Rules, 2018.

6. Accordingly, the application stands disposed of.

I.A. 3125/2026 (Exemption from filing clearer copies of dim and illegible documents and annexure)

7. This is an application filed under Section 151 of CPC seeking exemption from filing clear and true typed copies of the documents.

8. Exemption allowed, subject to just exceptions. However, the clear and typed/translated copies of the documents with proper margins of the dim annexures be filed within four weeks with an advance copy to the defendant.

9. The application stands disposed of.

I.A. 3128/2026 (Exemption from providing written notice to Government Authorities)

10. This is an application filed by the plaintiff under Section 80(2) read with Section 151 of CPC seeking exemption from serving prior notice to defendant No. 11 i.e., the Ministry of Electronics and Information Technology and defendant No. 12 (please check the defendant nos), i.e., Department of Telecommunications.

11. Having regard to the fact that the plaintiff is seeking urgent ex parte ad interim injunction against the private defendants, and no substantive reliefs is sought qua defendant nos. 11 and 12, the mandatory notice under section 80 of CPC, 1908 is exempted. Thus, the application is allowed.

12. The application stands disposed of.



I.A. 3126/2026 (Pre-institution Mediation)

13. This is an application filed by the plaintiff seeking exemption from instituting Pre-Institution Mediation under Section 12A of the CC Act.

14. As the present matter contemplates urgent interim relief, in light of the judgment of the Supreme Court in *Yamini Manohar vs. T.K.D. Keerthi: (2024) 5 SCC 815*, exemption from the requirement of Pre-Institution Mediation is granted.

15. The application stands disposed of.

I.A. 3127/2026 (Seeking time from filing certificate)

16. The present is an application filed by the plaintiff under Section 151 of CPC seeking exemption from filing the requisite certificate under section 63(4)(c) of the Bhartiya Sakshya Adhiniyam, 2023.

17. Exemption allowed, subject to just exceptions. However, the plaintiff shall file the relevant certificate within a period of four weeks.

18. Accordingly, the application is allowed in the aforesaid terms.

I.A. 3122/2026 (Stay)

19. Present application has been filed on behalf of the plaintiff under Order XXXIX Rules 1 & 2 of CPC seeking *ex-parte ad interim* injunction against the defendants.

20. The present suit is being filed on the allegation of misappropriation of various aspects of the plaintiff's personality, including but not limited to his name, his image, likeness, *persona* and voice amongst others which are exclusively and solely associated by the general public with the plaintiff. Plaintiff claims to be a dynamic, versatile and talented actor of the Indian Cinema with a successful career spreading over two decades. From the time when he made his debut in the year 2002 in the Hindi Film "*Company*", which proved to be a major breakthrough on account of its strong box office



performance, the plaintiff established himself as a talented and a star performer. Plaintiff claims that a series of films like “*Sathiya*” (2002), “*Yuva*” (2004) and “*Omkaara*” (2006) were appreciated for his stellar performance.

21. Plaintiff claims to have been nominated for the prestigious Filmfare Award for his performances in movies like “*Saathiya*”, “*Shootout at Lokhandwala*” and “*Krrish-3*”. Plaintiff made his debut in South-Indian cinema with the film “*Rakta charitra*” (2010) in a regional language. On account of his credible performances, the plaintiff also acted in films like “*Vivegam*” (2017) and “*Lucifer*” (2019) and was also nominated for the Prestigious Filmfare Awards South for the film “*Vivegam*”. Plaintiff also has acted in films like “*Masti*” (2004), “*Kurbaan*” (2009), “*Prince*” (2010) and recently in “*PM Narendra Modi*” (2019). Plaintiff also lent his voice as “*Electro*” in the Hindi Dubbed version of “*Amazing Spiderman-2*” (2014). The accolades including film fare award for best male debut and best supporting actor, Zee-Cine award for best male debut and best supporting actor, screen award for best male debut, and the Bollywood Movie Award for best male debut were conferred upon him on account of his acclaimed performances. Other accolades are enumerated in para 17 and 18 of the plaint.

22. Plaintiff claims to have established himself as a successful entrepreneur with business interests in India and Dubai. He claims to be a co-founder of “*BNW Real Estate*”, a company engaged in the development of high-end luxury real estate projects in the United Arab Emirates and is associated with “*Solitario*”, a lab-grown diamond brand, basis whereof plaintiff claims to have acquired substantial goodwill as a businessman. The success as an entrepreneur is based on the claim of having received several prestigious awards including the GRI Real Estate Leadership Impact Award (2025), Global Business Icon-Real Estate, 2025, Finance World Top 150 Real Estate



Icons of the UAE Award, 2025 and the Arabian Business – Indian Aces List Award, 2025.

23. Apart from the aforesaid successful career, both as an accomplished and a well-known actor and businessman, the plaintiff claims to be an avid philanthropist. Plaintiff claims to serve as a global brand ambassador for Ekal Vidyalaya, an organization that empowers tribal children and women in over 100,000 villages across India. Through the Project Devi, the plaintiff claims to support empowerment of under-privileged girls in Vrindavan rescuing them from child labour and abuse, for whose upliftment he has been contributing since the year 2008. He claims to be an anti-tobacco ambassador for the World Health Organization. Apart from the above, other philanthropic activities have aptly been captured in para nos.27 to 34.

24. Plaintiff claims that he enjoys the personality/publicity rights over all the facets of his personality and has control over the commercial utilization of his personality, name, signature, voice, image, likeness, mannerisms and other characteristics that are uniquely identifiable and associated with the plaintiff. Plaintiff claims that none of the exclusive and distinctive attributes can be misappropriated by any person without his authorization or consent. Plaintiff claims that the special traits of his personality which are protectable amongst others are as under:-

- i. The Plaintiffs name
- ii. The Plaintiffs voice
- iii. The Plaintiffs image/photograph/likeness
- iv. The Plaintiffs unique style of dialogue delivery
- v. The Plaintiffs signature; etc.

25. Apart from the aforesaid, plaintiff also asserts that his name is protectable as a trademark and being a personal name, stands on a higher footing.



26. In para nos. 48 to 69, the defendant nos.1 to 25 have been described. Various roles and allegations are ascribed to each of defendant nos.1 to 18. Defendant nos.19 to 22 are intermediaries and online platforms, on which the offending/infringing videos with the unauthorized use of AI tools are operating and are being put up for public accessibility. All of which are without any authorization of the plaintiff. Defendant nos.23 and 24 are the Ministry of Electronics and Information and Technology and Department of Technology, Government of India, respectively who are stated to be proforma defendants only, to facilitate implementation of the orders. Defendant no.25 is John Doe(s), who is presently unidentified but verily believed to be engaged in infringing activities.

27. Plaintiff claims that most of the defendants are misusing the name, image and other elements of the plaintiff's persona and doing so in a clandestine and surreptitious manner, without a clear disclosure of their names and addresses. The illegal and unauthorized infringing activities of the defendants are aimed at misappropriating the plaintiff's image, name, likeness, persona etc. for their personal gain, profit and popularity. The details of infringing activities of the defendants is encapsulated in para 80 of the plaint and are not being repeated herein for the sake of brevity. However, briefly, the allegation is of impersonation of the name and image of the plaintiff to show the public that certain accounts are being run by him officially, which are without authorization. That apart, the infringement of the copyrights/personality rights of the plaintiff are apparent from certain dishonest traders, who physically affix the plaintiff's name, images on products such as posters etc., to unlawfully show a nexus, affiliation or association with plaintiff for illegal financial benefits. The majority of the defendants and unidentified parties are alleged to be using technology to morph the plaintiff's face onto videos and superimpose the same on bodies of



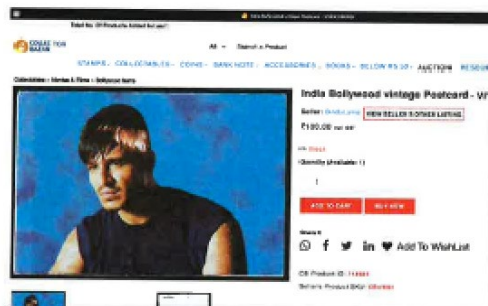
other people. AI technology is also being used to create false and misleading images or videos with the plaintiff, alongwith other celebrities providing incorrect information many times. Some of such images are extracted hereunder:

Defendant no. 1:

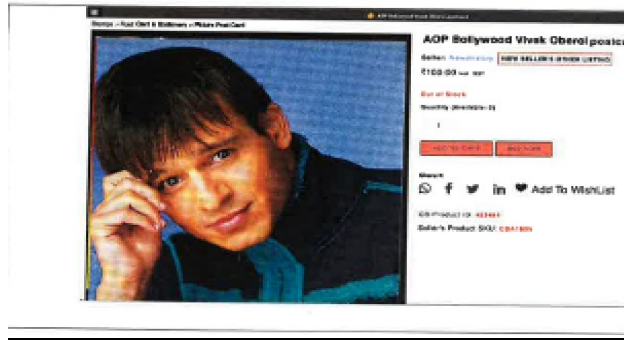
<https://www.collectorbazar.com/item/bollywood-vintage-postcard-vivek-oberoi-713054>



<https://www.collectorbazar.com/item/india-bollywood-vintage-postcard-vivek-oberoi-714581>



<https://www.collectorbazar.com/item/aop-bollywood-vivek-oberoi-postcard-453481?srsId=AfmBOopXXgKI7XbOyDIAVUZpJT8plpHjvDHkLkNzuS2xHYEVxmdwCCkr>



Defendant no. 2



Defendant no. 3

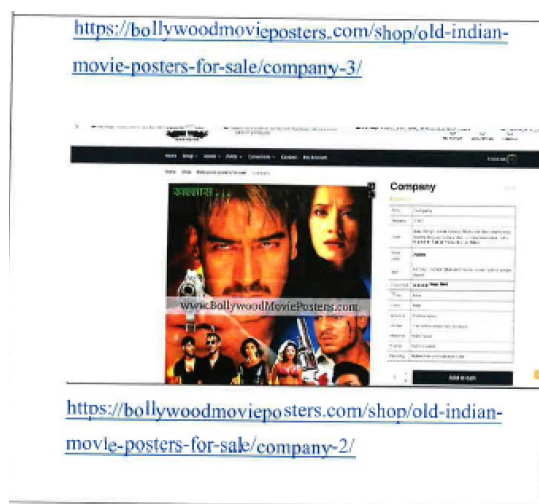




Defendant no. 4

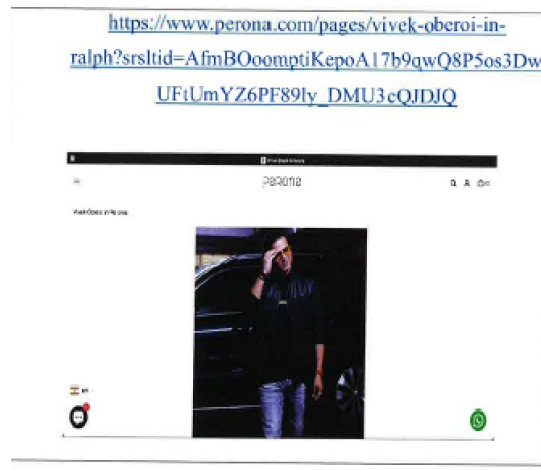


Defendant no. 5

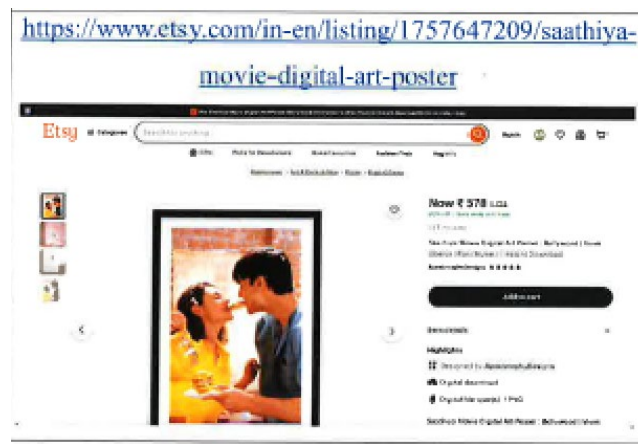




Defendant no. 6



Defendant no. 7





Defendant no. 8



Defendant no. 9





<https://www.flipkart.com/vivek-oberoi-poster-multicolor-photo-paper-print-photographic/p/itm121f8b1e0e66>



<https://www.flipkart.com/vivek-oberoi-poster-multicolor-photo-paper-print-photographic/p/itm1dc09a8a892dc>

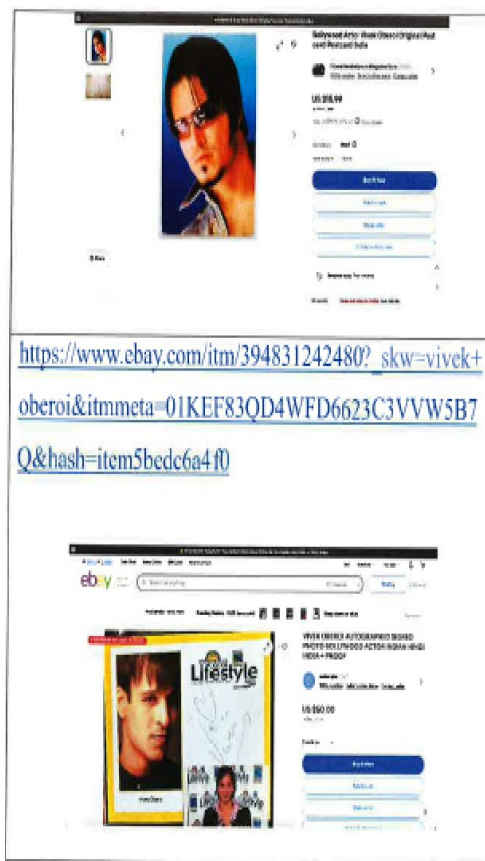
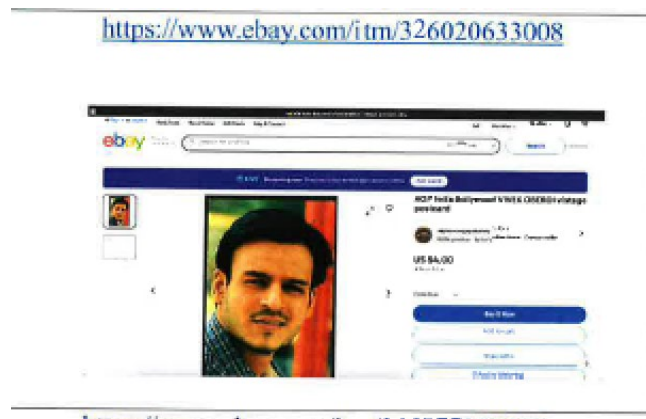


<https://www.flipkart.com/vivek-oberoi/p/itmd68pqzfqcpeff>





Defendant no. 10





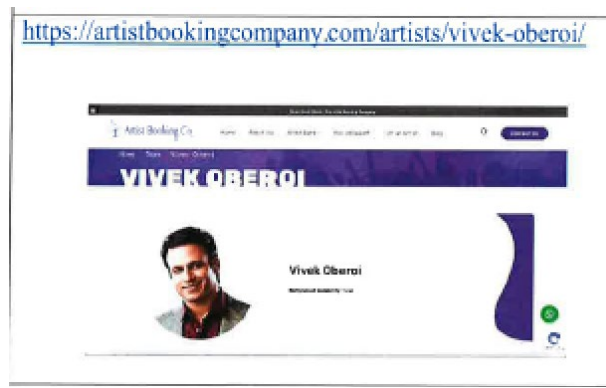
Defendant no. 11

<https://www.celebslover.com/view/41543/vivek-oberoi-t-shirt>



Defendant no. 12

<https://artistbookingcompany.com/artists/vivek-oberoi/>



Defendant no. 13

<https://www.partymap.in/pricing/>





Defendant no. 14

<https://blackhorseentertainment.com/vivek-oberoi-contact-number-manager-about-phone-secretary-booking-mobile-email-address-home-address/>



Defendant no. 15

<https://tenor.com/en-IN/view/thank-you-vivek-oberoi-pinkvilla-i-appreciate-that-gif-4442105083286826654>

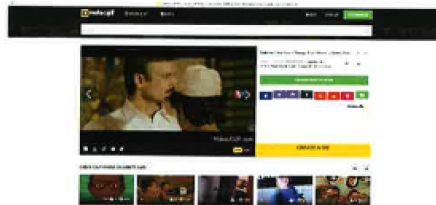


<https://tenor.com/en-IN/view/vivek-oberoi-bollywood-bollywood-actor-gif-1238793281079770159>

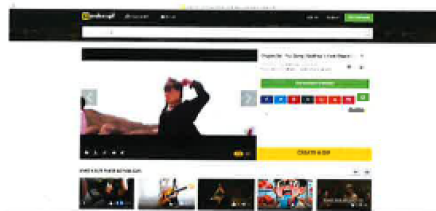


Defendant no. 16

<https://makeagif.com/gif/raktha-charitra-1-telugu-full-movie-vivek-oberoi-radhika-apte-shatrughan-sinha-sudeep-rgv-mxbhSG>



<https://makeagif.com/gif/chupke-se-full-song-saathiya-vivek-oberoi-rani-mukerji-P4BcaU>



Defendant no. 17

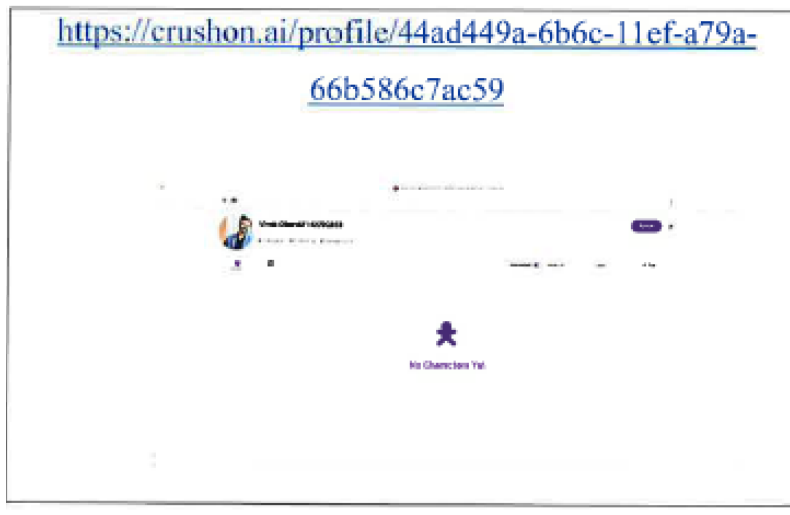
<https://www.seaart.ai/explore/detail/csgu071e878c73e99q>

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Defendant no. 18



28. The plaintiff has also given a list of websites/infringing links/videos on YouTube etc. in Documents 2, 3 and 4, annexed to the plaint. Since the list of such infringing websites/links and videos are large in number, the same are not reproduced herein for the sake of brevity. Plaintiff also seeks liberty to furnish to this Court other such lists, where such infringing material may be listed and are not in the knowledge of the plaintiff as of today, for orders, at a later stage of the suit. Plaintiff also states that, given the popularity of the plaintiff amongst the masses, the plaintiff would find great difficulty and onerous to pursue each and every infringer and, as such, seeks indulgence of this Court to obtain orders against unknown John Doe(s) at different stages of the proceedings.

29. Predicated on the above, plaintiff states that his copyrights, both statutory and in common law, over varied facets of his personality may be protected by passing an *ex-parte ad-interim* dynamic injunction. Additionally, the plaintiff also asserts that the right to privacy as enshrined in Article 21 of



the Constitution of India, 1950 may also be protected.

30. Having heard the learned counsel for the plaintiff and perusing the contents of the plaint and after having examined the various documents on record containing the images, links and other purported infringing material and actions, this Court is of the considered opinion that an *ex-parte ad-interim* injunction is in order.

31. The material placed on record as also the averments regarding the personality and other attributes of the plaintiff, clearly demonstrate that the plaintiff is an accomplished and established actor, apart from being an astute business person and a humanitarian, which is, *prima facie*, visible from such philanthropic activities enumerated in the plaint. The copyright of the plaintiff over his own personality, which include, amongst others, his image, likeness, voice, name, signature, which are distinctive and exclusively associated with him, cannot, *prima facie*, be doubted at this stage. Plaintiff's long standing career and stellar success in films, both in Hindi and in vernacular languages, apart from other performances, clearly demonstrate his goodwill, reputation and acceptability not only in the entertainment world but in the general public as well. *Prima facie*, all the attributes noted above including his voice etc., are exclusively recognized by the general public and those in the entertainment industry, to the plaintiff alone. Thus, the plaintiff, at this stage, has a right to protect his personality apart from all his attributes from unauthorized access by unscrupulous infringers, some of whom are arrayed as defendants in the suit.

32. In the considered opinion of this Court, the plaintiff has a *prima facie* strong case and having regard to his well-known, popular and well-accepted personality, the balance of convenience is tilted in favour of the plaintiff. In case, *ex-parte ad-interim* injunction and other directions, as sought, are not passed, the irreparable loss and injury which may occasion may not be



compensated in monetary terms. The dent and damage to the image and personality of the plaintiff, *prima facie*, appears to be real and present.

33. Accordingly, the following directions are passed:

a) Defendant nos. 1 to 18, including John Doe(s), their associates, servants, agents, affiliates, holding companies, assignees, substitutes, representatives, group entities, their subscribers, employees and/or persons claiming through them or under them and all other persons are restrained from violating the plaintiff's personality/publicity rights and moral rights by utilizing and/or in any manner directly and/or indirectly, using or exploiting or misappropriating the plaintiff's (a) name "Vivek Oberoi"; (b) voice; (c) image and likeness and (d) other aspects of his persona that are identifiable with him for any commercial and/or personal gain and/or otherwise by exploiting them in any manner whatsoever, through the use of any technology including but not limited to Artificial Intelligence, Generative Artificial Intelligence, Machine Learning, Deepfakes, Face Morphing, and on any mediums and formats.

b) Defendants 1 to 18, including John Doe(s), their associates, servants, agents, affiliates, holding companies, assignees, substitutes, representatives, group entities, their subscribers, employees and/or persons claiming through them or under them are restrained from creating, sharing, disseminating, any product (including but not limited to clothes, tshirts, post cards, postcards, images, posters, books); content (including audio-visual content, images, videos etc.) through the use of any technology including but not limited to Artificial Intelligence, Generative Artificial Intelligence, Machine Learning, Deepfakes, Face Morphing, and on any mediums and formats, including but not limited to the physical medium, the virtual medium



such as websites, Metaverse, social media etc. that results in dilution of the Plaintiff's public persona by either by blurring or tarnishment.

c) Defendant Nos. 1, 4, 9, 10, 19, 20, 21, and 22 are directed to take down all links/websites enlisted in Annexure-A attached to this order within 72 hours from the uploading of this Order, which infringes the plaintiff's personality/publicity rights and they shall provide BSI details and IP login details of the links/websites/account/videos/apps/posts of the defendant nos.1 to 18 and/or third parties to the plaintiff, within three weeks.

34. Issue Notice.

35. Let reply to this application be filed by the defendants within 4 weeks from service.

36. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.

37. Compliance of Order XXXIX Rule 3 of CPC shall be carried out within ten (10) days from date.

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38. Let the Plaint be registered as a Suit.

39. Issue Summons. Let the Summons be served to the Defendant(s) through all permissible modes upon filing of the Process Fee.

40. The Summons shall state that the Written Statement(s) shall be filed by the Defendant(s) within 30 days from the date of the receipt of Summons. Along with the Written Statement(s), the Defendant(s) shall also file an Affidavit of Admission / Denial of the documents of the Plaintiff, without which the Written Statement(s) shall not be taken on record.

41. Liberty is granted to the Plaintiff to file Replication, if any, within 30 days from the receipt of the Written Statement(s). Along with the Replication filed by the Plaintiff, an Affidavit of Admission / Denial of the documents of



Defendant(s) be filed by the Plaintiff, without which the Replication shall not be taken on record.

42. In case any Party is placing reliance on a document, which is not in their power and possession, its details and source shall be mentioned in the list of reliance, which shall also be filed with the pleadings.

43. If any of the Parties wish to seek inspection of any documents, the same shall be sought and given within the prescribed timelines.

44. List before the learned Joint Registrar on 27.04.2026 for completion of service and pleadings.

45. List before this Court on 05.08.2026

TUSHAR RAO GEDELA, J

FEBRUARY 5, 2026/yrj/rl



ANNEXURE - A
LIST OF VIOLATING/INFRINGING LINKS AND THEIR
DESCRIPTION[Status as on 05.02.2026]

S no.	Link	Website/App	Category
1.	https://www.collectorbazar.com/item/bollywoodvintage-postcard-vivek-oberoi-713054	Collector Bazar	Post card
2.	https://www.collectorbazar.com/item/indiabollywood-vintage-postcard-vivek-oberoi-714581	Collector Bazar	Post Card
3.	https://www.collectorbazar.com/item/aopbollywood-vivek-oberoi-postcard-453481?srltid=AfmBOopXXgKl7XbQyDIAVUZpJT8plpHjvDHkLkNzuS2xHYEVxmdwCCkr	Collector Bazar	Post card
4.	https://www.indiacontent.in/vivek-oberoi/pr-806655/	India Content	Poster
5.	https://www.wattpad.com/262992867-my-editbook-rani-mukherjee-vivek-oberoi	Wattpad	Poster & books
6.	https://bollywoodmovieposters.com/shop/oldbollywood-movie-stills/shootout-at-lokhandwala/	Bollywood Movie posters / Indian Hippy	Posters
7.	https://bollywoodmovieposters.com/shop/oldindian-movie-posters-for-sale/company-3/	Bollywood Movie posters / Indian Hippy	Posters
8.	https://bollywoodmovieposters.com/shop/oldindian-movie-posters-for-sale/company-2/	Bollywood Movie posters / Indian Hippy	Posters
9.	https://bollywoodmovieposters.com/shop/oldindian-movie-posters-for-sale/company/	Bollywood Movie posters / Indian Hippy	Posters
10.	https://bollywoodmovieposters.com/shop/oldindian-movie-posters-for-sale/omkara/	Bollywood Movie posters / Indian Hippy	Posters



11.	https://www.perona.com/pages/vivek-oberoi-inralph?srltid=AfmBOoomptiKepoA17b9qwQ8P5os3DwUFtUmYZ6PF89ly_DMU3cQJDJQ	Perona	Posters
12.	https://www.etsy.com/inen/listing/1757647209/saathiya-movie-digital-artposter	Etsy	Posters
13.	https://www.mediastorehouse.co.uk/imagebroker/category-historic-en-l/indian-film-personalityvivek-oberoi-smiling-46986399.html	Media Store House	Poster and frame
14.	https://www.mediastorehouse.com/imagebroker/category-historic-en-l/actor-vivek-oberoi-india-mr-46997280.html	Media Store House	Poster and frame
15.	https://www.flipkart.com/vivek-oberoi-poster%20multicolor-photo-paper-printphotographic/p/itm9f8499f873c15	Media Store House	Poster and frame
16.	https://www.flipkart.com/vivek-oberoi-postermulticolor-photo-paper-printphotographic/p/itm121f8b1e0e66	Flipkart	Poster and frame
17.	https://www.flipkart.com/vivek-oberoi-postermulticolor-photo-paper-printphotographic/p/itm55400f4c5bb35	Flipkart	Poster and frame
18.	https://www.flipkart.com/vivek-oberoi-postermulticolor-photo-paper-printphotographic/p/itm7e05fcffc23a6	Flipkart	Poster and frame
19.	https://www.flipkart.com/vivek-oberoi-postermulticolor-photo-paper-printphotographic/p/itm974d4478fda56	Flipkart	Poster and frame
20.	https://www.flipkart.com/vivek-oberoi-postermulticolor-photo-paper-printphotographic/p/itm1dc09a8a892de	Flipkart	Poster and frame
21.	https://www.flipkart.com/vivekoberoi/p/itmdd68pqzfqpecff	Flipkart	Poster and frame
22.	https://www.ebay.com/itm/326020633008	eBay	Poster and frame
23.	https://www.ebay.com/itm/146877367497	eBay	Poster and frame
24.	https://www.ebay.com/itm/394831242480?_skw=vivek+oberoi&itmmeta=01KEF83QD4WFD6623C3VW5B7Q&hash=item5bedc6a4f0	eBay	Poster and frame
25.	https://www.instagram.com/reels/DDx_XB0Sr0b/	Instagram	Short Video
26.	https://www.instagram.com/reels/DMCQcQ7of6y/	Instagram	Short Video



27	https://www.instagram.com/p/CB2fYawHJTW/	Instagram	Short Video
28	https://www.instagram.com/reels/DS3KFhNDYGR/	Instagram	Short Video
29	https://www.instagram.com/reels/DQRP6lJk1_X/	Instagram	Short Video
30.	https://www.instagram.com/p/DR4my_yjLwp/	Instagram	Short Video
31	https://www.instagram.com/reels/Cz_NhETPTO2/	Instagram	Short Video
32	https://www.instagram.com/reels/DAdEVUKSpWu/	Instagram	Short Video
33	https://www.instagram.com/p/DSxE14Tk-sl/	Instagram	Short Video
34	https://www.instagram.com/reels/DGM-MrbSx4I/	Instagram	Short Video
35	https://www.instagram.com/p/DDzzzCQy68u/	Instagram	Short Video
36	https://www.instagram.com/p/B-ZZn5uBot3/	Instagram	Short Video
37	https://www.instagram.com/p/DDwwAqRTNla/	Instagram	Short Video
38	https://www.instagram.com/reels/DEEbklfzmsx/	Instagram	Short Video
39	https://www.instagram.com/p/DSwPEcWCMZL/?img_index=1	Instagram	Short Video
40	https://www.instagram.com/p/DRi6NNmEp-d/	Instagram	Short Video
41	https://www.instagram.com/reels/DRhZSrJiPJl/	Instagram	Short Video
42	https://www.instagram.com/reels/C_vtdY_IAIE/	Instagram	Short Video
43	https://www.instagram.com/reels/DRedW6rjwNJ/	Instagram	Short Video
44	https://www.instagram.com/p/DL1Ni8KSfac/	Instagram	Short Video
45	https://www.instagram.com/reels/DB3NGqbAs4D/	Instagram	Short Video
46	https://www.instagram.com/p/DSxh-DoDDOO/	Instagram	Social Media post
47	https://www.instagram.com/reels/DRfITBnDDkm/	Instagram	Short Video
48	https://www.instagram.com/reels/DEXHVZHMjUM/	Instagram	Short Video
48	https://www.instagram.com/p/DEADkgqOM2c/	Instagram	Social Media post
50	https://www.instagram.com/p/DRtUjrEEedN_/	Instagram	Social Media post
51	https://www.instagram.com/p/DD4hgvOSYmB/	Instagram	Social Media post
52	https://www.instagram.com/reels/DAQXTYxuFm6/	Instagram	Short video
53	https://www.instagram.com/p/DRgNAP-CliU/	Instagram	Social Media post
54	https://www.instagram.com/reels/DFBGzQoCvnY/	Instagram	Short video
55	https://www.instagram.com/reels/DAF99cYSIyO/	Instagram	Short video
56	https://www.facebook.com/photo/?fbid=10164412181851477	Facebook	Social Media post
57	https://www.facebook.com/photo/?fbid=10164412181851477	Facebook	Social Media post



58	https://www.facebook.com/photo/?fbid=1883153612293407	Facebook	Social Media post
59	https://www.facebook.com/photo/?fbid=4365395507119993	Facebook	Social Media post
60	https://www.facebook.com/photo/?fbid=1886852688590166	Facebook	Social Media post
61	https://www.facebook.com/photo/?fbid=1580633846709697	Facebook	Social Media post
62	https://www.facebook.com/photo/?fbid=1299234918911734	Facebook	Social Media post
63	https://www.facebook.com/photo/?fbid=1374597530705660	Facebook	Social Media post
64	https://www.facebook.com/photo/?fbid=2631105703931981	Facebook	Social Media post
65	https://www.facebook.com/photo/?fbid=821645877169312	Facebook	Social Media post
66	https://www.facebook.com/photo/?fbid=122152830722408648	Facebook	Social Media post
67	https://www.facebook.com/reel/1195062485469265	Facebook	Social Media post
68	https://x.com/yaqoobais/status/1937247398255874255	X Corp	Social Media post
69	https://x.com/_AIGeneration/status/1900820762753466585	X Corp	Social Media post
70	https://x.com/shanzaywahedPTI/status/1870453022947729476	X Corp	Social Media post
71	https://tenor.com/en-IN/view/head-scratch-vivekoberoi-pinkvilla-stumped-gif-17588998853803374338	Tenor	Short Video
72	https://tenor.com/en-IN/view/thank-you-vivekoberoi-pinkvilla-i-appreciate-that-gif-4442105083286826654	Tenor	Short Video
73	https://tenor.com/en-IN/view/vivek-oberoiibollywood-bollywood-actor-gif-1238793281079770159	Tenor	Short Video



74	https://tenor.com/en-IN/view/vvr-vivek-oberoivinaya-vidheya-rama-angry-ramcharan-gif-22446309	Tenor	Short Video
75	https://tenor.com/en-IN/view/incredible-vivekoberoi-pinkvilla-amazing-gif-16327786481500131425	Tenor	Short Video
76	https://tenor.com/en-IN/view/lol-laughing-laughinghysterically-haha-inside-edge-gif-23952805	Tenor	Short Video
77	https://tenor.com/en-IN/view/vivek-oberoivivekoberoi-gif-20933555	Tenor	Short Video
78	https://tenor.com/en-IN/view/vivek-oberoivivekoberoi-gif-20928165	Tenor	Short Video
79	https://tenor.com/en-IN/view/incredible-vivekoberoi-pinkvilla-amazing-gif-13787517156959558157	Tenor	Short Video
80	https://tenor.com/en-IN/view/iselenasonal-gif-22565548	Tenor	Short Video
81	https://tenor.com/en-IN/view/iselenasonal-gif-22565534	Tenor	Short Video
82	https://tenor.com/en-IN/view/thank-you-vivekoberoi-pinkvilla-i-appreciate-that-gif-7494180272207474268	Tenor	Short Video
83	https://tenor.com/en-IN/view/iselenasonal-gif-22565497	Tenor	Short Video
84	https://tenor.com/en-IN/view/i-blew-my-mindvivek-oberoi-pinkvilla-it-left-me-in-awe-gif-16415655052395536132	Tenor	Short Video
85	https://tenor.com/en-IN/view/vivegam-smart-movenanba-thala-gif-10699451	Tenor	Short Video
86	https://tenor.com/en-IN/view/aishwarya-rai-vivekoberoi-kyun-ho-gaya-na-alina-lol-his-name-isvivek-gif-2679228183523502932	Tenor	Short Video
87	https://makeagif.com/gif/raktha-charitra-1-telugufull-movie-vivek-oberoi-radhika-apte-shatrughansinha-sudeep-rgv-mxbhSG	MakeaGif	Short Video



88	https://makeagif.com/gif/chupke-se-full-songsaathiya-vivek-oberoi-rani-mukerji-P4BcaU	MakeaGif	Short Video
89	https://makeagif.com/gif/chupke-se-full-songsaathiya-vivek-oberoi-rani-mukerji-etXr97	MakeaGif	Short Video
90	https://www.zoommantra.com/product-page/vivekoberoi	ZoomMantra	False endorsement
91	https://www.youtube.com/watch?v=q3b6JUNaQfY	Google LLC / YouTube	Short Video
92	https://www.youtube.com/shorts/0L7GjVlbDDc	Google LLC / YouTube	Short Video
93	https://www.youtube.com/shorts/KjJDj-p8Jlk	Google LLC / YouTube	Short Video
94	https://www.youtube.com/shorts/4f9_uy3_g7Y	Google LLC / YouTube	Short Video
95	https://www.youtube.com/shorts/e9EE53Ulz0c	Google LLC / YouTube	Short Video
96	https://www.youtube.com/shorts/7MMboV9MAKg	Google LLC / YouTube	Short Video
97	https://www.youtube.com/watch?v=zzbGmOjnh3Q	Google LLC / YouTube	Short Video
98	https://www.youtube.com/shorts/nonrZzuWc5o	Google LLC / YouTube	Short Video
99	https://www.youtube.com/shorts/-yrZlSyKqSQ	Google LLC / YouTube	Short video
100	https://www.youtube.com/shorts/qSOTbHmOyJ0	Google LLC / YouTube	Short Video
101	https://www.youtube.com/shorts/4E0MnEZ12Q8	Google LLC / YouTube	Short Video
102	https://www.youtube.com/shorts/0kw21x6YcDo	Google LLC / YouTube	Short Video
103	https://www.youtube.com/shorts/HE9y4cWFGY0	Google LLC / YouTube	Short Video



104	https://www.youtube.com/shorts/eMivb6LrRNo	Google LLC / YouTube	Short Video
105	https://www.reddit.com/r/BollyBlindsNGossip/comments/1ph4pew/vivek_oberoi_the_fraud_who_scammed_middle_class/	Reddit Inc.	Social media post
106	https://www.reddit.com/r/BollyBlindsNGossip/comments/1pcfgre/vivek_oberoi_scammed_his_way_into_building_a/	Reddit Inc.	Social media post
107	https://www.reddit.com/r/BollyBlindsNGossip/comments/1pn1k2c/vivek_oberoi_wiped_out_the_life_savings_of_11500/	Reddit Inc.	Social media post
108	https://www.reddit.com/r/indiadiscussion/comments/1p9ym6l/vivek_oberoi_scammed_thousand_people/	Reddit Inc.	Social media post
109	https://www.youtube.com/watch?v=pzDu-XpiABY	Google LLC / YouTube	Social media post
110	https://www.youtube.com/watch?v=X_ETdLAtpQA	Google LLC / YouTube	Social media post
111	https://www.youtube.com/shorts/D0vAp6AZG5k	Google LLC / YouTube	Short video
112	https://www.youtube.com/watch?v=Wrlh4f5UbdI	Google LLC / YouTube	Social media post
113	https://www.youtube.com/watch?v=4_rpaW9Ydpw	Google LLC / YouTube	Social media post
114	https://www.youtube.com/watch?v=mAAAnKocdvSk	Google LLC / YouTube	Social media post
115	https://www.youtube.com/watch?v=RWNIMPXc5Hs	Google LLC / YouTube	Social media post
116	https://www.youtube.com/shorts/5HfpSE_TjX8	Google LLC / YouTube	Short Video
117	https://www.youtube.com/watch?v=-tYChcsxnzM	Google LLC / YouTube	Social media post
118	https://www.youtube.com/watch?v=wiFqB2PKCOW&t=128s	Google LLC / YouTube	Social media post



119	https://www.youtube.com/watch?v=gFoEYy0WyMU	Google LLC / YouTube	Social media post
120	https://www.youtube.com/watch?v=wiFqB2PKCOW&t=128s	Google LLC / YouTube	Social media post
121	https://www.youtube.com/watch?v=gFoEYy0WyMU	Google LLC / YouTube	Social media post
122	https://x.com/RahulSeeker/status/1999758296463638738	X Corp.	Social media post